CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH AT BANGALORE

ORIGINAL APPLICATION NO.170/00600/2016

DATED THIS THE 10TH DAY OF MARCH, 2020

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

R. Ravi
S/o Shri Ramanna,
Aged 44 years,
Ex-Postal Assistant,
H D Kote SO – 571114,
(now removed from service)
Residing at No.233, Store Street,
Hunsur – 571 105.

...Applicant

(None appeared for the applicant)

Vs.

- Union of India,
 By Secretary,
 Department of Posts,
 Dak Bhavan, New Delhi 110 001.
- The Chief Post Master General,
 Karnataka Circle,
 Bengaluru 560 001.
- 3. The Postmaster General,S.K. Region,Bengaluru 560 001.
- The Senior Superintendent of Post Offices,
 Mysuru Division,
 Mysuru 570 020.

...Respondents

(By Shri Vishnu Bhat, Counsel for the Respondents)

ORDER (ORAL)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

In their order in Writ Petition No. 25578 of 2017 (S-CAT) dated 23.09.2019, in para 7, the Hon'ble High Court of Karnataka finally has ordered that:

"Under these circumstances, we hold that the case which is pending after remand passed under Section 4D of the Karnataka Scheduled Castes, Scheduled Tribes and other Backward Classes (Reservation of Appointment Etc.) Act, 1990 in CR 41/07-18 is restored on the file and said authority for which the District Social Officer is exofficio, the Chairman of the said committee for which the Deputy Commissioner, Mysore District is the Chairman under Rule 4 of the Reservation Rules he has to consider the caste certificate issued by the Tahsildar Hunsur dated 26.5.2018 in Caste Certificate No. *RD0038597113851* in Form-D the certificate has to be examined and necessary orders to be passed within a period of three months from today and consideration is necessarily in pursuance of the certificate issued by the Tahsildar, Hunsur dated 26.05.2018 and it is made clear that the dismissal order passed by the appointing authority is subject to the result of the said order."

- 2. Therefore, the matter has been remanded back to the concerned competent authorities. This OA may be closed and the necessary details forwarded to the concerned authorities for further necessary action.
- 3. The OA is closed. No order as to costs.

(C.V. SANKAR) MEMBER (A)

/ksk/

Annexures referred to by the applicant in OA No.170/00600/2016

Annexure A1: Copy of the OM dated 13.09.2001
Annexure A2: Copy of the GO dated 11.03.2002
Annexure A3: Copy of the order dated 17.01.2003
Annexure A4: Copy of the order dated 17.07.2003
Annexure A5: Copy of the order dated 21.07.2003
Annexure A6: Copy of the order dated 26.09.2003
Annexure A7: Copy of the order dated 28.04.2006
Annexure A8: Copy of the order dated 07.06.2007
Annexure A9: Copy of the order dated 12.11.2008

Annexure A10: Copy of the order dated 30.10.2012 in OA No. 112 of 2010

Annexure A11: Copy of the show cause notice dated 22.03.2013

Annexure A12: Copy of the applicant's representation dated 22.04.2013

Annexure A13 : Copy of the order dated 23.04.2013

Annexure A14: Copy of the order dated 12.08.2014 in OA No. 546/2013

Annexure A15: Copy of the order dated 30.04.2013 **Annexure A16**: Copy of the order dated 22.12.2014

Annexure A17: Copy of the order dated 15.09.2014 in WP No. 13360/2014

Annexure A18: Copy of the order dated 25.03.2015

Annexure A19: Copy of the applicant's appeal dated 25.09.2015

Annexure A20: Copy of the order dated 10.08.2015 in OA No. 112/2010

Annexures referred in reply statement

Annexure R1: Copy of the caste certificate of the applicant

Annexure R2: Copy of the report of Tahsildar, Hunsur dated 27.04.2000

Annexure R3: Copy of the communication dated 17.08.2002

Annexure R4: Copy of the proceedings of District Caste Verification Committee

dated 29.03.2008

Annexure R5: Copy of the order dated 16.04.2012

Annexure R6 : Copy of the order dated 10.08.2015 in OA No. 112/2010 **Annexure R7 :** Copy of the order dated 16.08.2016 in WP No. 44339/2012

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